

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

on 28.10.05
copies of order
prepared for
Counsel for
Lok sole.

AM

DR
20/10/05

Order dated: 28.10.05

Instead of filing of additional counter, Mr. U.B.Mohapatra, "d. Sr. Standing Counsel appearing for the Respondents has filed the memorandum on behalf of the Respondents; wherein he has disclosed that the transfer of the Applicant to Kolkata has been cancelled. This statement in the memorandum, dated 27.10.05 (a copy of which has already been served on Mr. J.Sengupta, Ld. Counsel appearing for the Applicant) is based on a letter No. 36-34(75) 2005-Law/1640, dated 18.10.05 of D.P.Lama, Section Officer (Legal) of CSIR, Head Quarters addressed to the Controller of Administration of RRL, at Bhubaneswar. Mr. Sinha, "d. Counsel for the Applicant agrees that on cancellation of the transfer order of the Applicant (transferring him to Kolkata) this O.A. has become infructuous.

Since, this O.A. No. 227/05 has become infructuous, as conceded by the "d. Counsel for the Applicant, the same is hereby disposed of. No costs.

Y
28/10/05
Member (Judicial)